

the process for its adoption.

[*English*]

SHRI ATAUR RAHMAN: Sir, this is a very very important Bill so far as Assam is concerned. This should be passed without discussion.

[*Translation*]

MR. SPEAKER: The House can do whatever it wants. You are the masters.

[*English*]

SHRI RAJESH PILOT: Sir, it is a very good idea of the hon. Member if the whole House passes it. It is such a good thing, there is hardly anything to discuss. It can be taken up.

[*Translation*]

MR. SPEAKER: Move the motion.

[*English*]

PROF. MADHU DANDAVATE (Rajapur): Without a motion, how can it be passed?

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12.14 hrs.

[*English*]

SHIPPING AGENTS (LICENSING) BILL

Nomination of Members to Joint Committee

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Sir, I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the joint Committee of the Houses on the Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters connected therewith made in the motion adopted by Rajya Sabha at its sitting held on the 27th April, 1988 and communicated to this House on the 29th April, 1988 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

- (1) Shri T. Bala Goud
- (2) Shri Manoranjan Bhakta
- (3) Shri R.L. Bhatia
- (4) Prof. Parag Chaliha
- (5) Smt. Vidyavati Chaturvedi
- (6) Shri Bipin Pal Das
- (7) Shri N. Dennis
- (8) Shri H.A. Dora
- (9) Shri Bimalkanti Ghosh
- (10) Shri H.N. Nanje Gowda
- (11) Shri Jitendra Singh
- (12) Shri Abdul Rashid Kabuli
- (13) Shri P. Kolandaivelu
- (14) Shri K. Kunjambu
- (15) Shri Narsinh Makwana

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| (16) Shri Nityananda Misra | the said Joint Committee,
namely: |
| (17) Shri Satyagopal Misra | (1) Shri T. Bala Goud |
| (18) Shri Shantaram Naik | (2) Shri Manoranjan Bhakta |
| (19) Shri P. Namgyal | (3) Shri R.L. Bhatia |
| (20) Shri H.M. Patel | (4) Prof. Parag Chaliha |
| (21) Shri Balasaheb Pawar | (5) Smt. Vidyavati Chaturvedi |
| (22) Shri B.B. Ramaiah | (6) Shri Bipin Pal Das |
| (23) Dr. Sudhir Roy | (7) Shri N. Dennis |
| (24) Shri P.M. Sayeed | (8) Shri H.A. Dora |
| (25) Shri P.M. Shanmugam | (9) Shri Bimalkanti Ghosh |
| (26) Shri D.B. Shingda | (10) Shri H.N. Nanje Gowda |
| (27) Shri Satyendra Narayan Sinha | (11) Shri Jitendra Singh |
| (28) Smt. Usha Verma | (12) Shri Abdul Rashid Kabuli |
| (29) Shri Girdhari Lal Vyas | (13) Shri P. Kolandaivelu |
| (30) Shri Rajesh Pilot." | (14) Shri K. Kunjambu |

MR. SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the introduction of a system of licensing to regulate the business of shipping agents and for matters connected therewith made in the motion adopted by Rajya Sabha at its sitting held on the 27th April, 1988 and communicated to this House on the 29th April, 1988 and do resolve that the following 30 members of Lok Sabha be nominated to serve on

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| (15) Shri Narsinh Makwana |
| (16) Shri Nityananda Misra |
| (17) Shri Satyagopal Misra |
| (18) Shri Shantaram Naik |
| (19) Shri P. Namgyal |
| (20) Shri H.M. Patel |
| (21) Shri Balasaheb Pawar |
| (22) Shri B.B. Ramaiah |
| (23) Dr. Sudhir Roy |

- (24) Shri P.M. Sayeed
- (25) Shri P.M. Shanmugam
- (26) Shri D.B. Shingda
- (27) Shri Satyendra Narayan Sinha
- (28) Smt. Usha Verma
- (29) Shri Girdhari Lal Vyas
- (30) Shri Rajesh Pilot."

The Motion was adopted.

12.15 hrs.

[English]

MATTERS UNDER RULE 377

- (i) **Integrated approach for augmenting agricultural production as well as production of fruits, flowers and meat etc.**

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Mr. Speaker, Sir, it has been observed that there have always been fluctuations in the production of food grains, fruits, vegetables etc. Government has so far not evolved any long-term tangible policy for meeting the domestic requirements and for exporting the agricultural produce in particular. India, being basically an agricultural country has all types of infrastructure for its development but unfortunately Government has not been able to make any estimate of the production of fruits, vegetables, floriculture, meat, mutton etc. In the absence of production estimates of the above items, it is very difficult to plan ex-

ports. Therefore, the Government must formulate an integrated approach for the augmenting agricultural production not only for meeting the domestic requirements but also for exports to various countries to minimise the foreign trade gap.

Government must simultaneously provide banking and other institutional financial facilities including infrastructural amenities to the farmers so that the targets of export do not suffer for want of financial support and proper planning. I am confident that this will go a long way to benefit the farming community.

[Translation]

- (ii) **Demand for funds for construction of Darbhanga-Samastipur and Sakri-Hasanpur railway lines**

SHRI RAM BHAGAT PASWAN (Rosera): Mr. Speaker Sir, I want to draw the attention of the Government to an important matter under Rule 377. There is a wide spread resentment among 4 crore people of North Bihar over the delay in starting the construction of Darbhanga-Samastipur broad-gauge and Sakri-Hasanpur railway lines. Survey for both these lines was conducted 15 years back and former Rail Ministers Late Shri Lalit Narayan Mishra and Shri Kedar Pandey had even laid the foundation stone. The Government of Bihar had arranged the land for it yet the project has not been started so far. Consequently, the people of North Bihar have launched 'Rail-Roko' agitations and formed 'Sangharsh Committees'. Thousands of their volunteers have courted arrest time and again. After Independence there has been no rail development work undertaken in this area even though it is the most backward area in the country. The shortage of rail facilities has discouraged the development of industries in the area. Poverty in this area is increasing